

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.14589 of 2021

In Re : Death of Sanitation Workers ***Petitioner***

Ms. Pami Rath
Mr. B.P. Tripathy
Amicus Curiae

-versus-

Chief Secretary and Others ***Opposite Parties***

Mr. M.S. Sahoo, Additional Government Advocate
Mr. Debasis Nayak, Advocate
for Opposite Party (CMC)
Mr. Parnoy Mohanty, Advocate
for Opposite Party (BMC)
Mr. Partha Sarathi Nayak, Advocate
for Opposite Party (LC Infra Project Pvt. Ltd.)

**CORAM:
THE CHIEF JUSTICE
JUSTICE K.R. MOHAPATRA**

ORDER

10.05.2021

Order No.

03. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. Mr. P. Mohanty, learned counsel appearing for the Commissioner, Bhubaneswar Municipal Corporation (BMC) states that their affidavit is ready and will be filed within a week.
3. The affidavits stated to have been already filed on behalf of the Commissioner, Cuttack Municipal Corporation (CMC) and the State of Odisha be placed record. Copies of all affidavits be served on both the learned Amicus Curiae (AC).

4. Mr. P.S. Nayak, learned counsel appearing for the LC Infra Project Pvt. Ltd. States that he will file an affidavit within two weeks.

5. Mr. Tripathy, learned Amicus Curiae points out that the incident in Cuttack involved one Mr. Deepak Nayak to whom the task was outsourced. He will provide the address of the said Mr. Nayak to the Registry of this Court telephonically to enable service of notice upon the said individual returnable on the next date.

6. List on 24th May, 2021.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(K.R.Mohapatra)
Judge